

**Before the Appellate Tribunal for Electricity**

**(Appellate Jurisdiction)**

**IA No. 92 of 2013 in DFR 430 of 2013 IN**

**APPEAL NO. 234 OF 2012**

**Dated : 21<sup>st</sup> March, 2013**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr.V.J. Talwar, Technical Member**

**Vodafone India Ltd. ... Appellant (s)**

**Versus**

**Maharashtra Electricity Regulatory  
Commission & Anr. ... Respondent (s)**

Counsel for the Appellant(s) : Mr. Ramji Srinivasan, Sr. Adv.  
Mr. Sandeep Singhi  
Mr. Rajeev Kumar  
Counsel for the Respondent(s): : Mr. Raunak Jain for  
Mr. Buddy Ranganadhan for R.1  
Mr. Varun Pathak for R.2

**ORDER**

Issue notice. Mr. Raunak Jain appearing on behalf of Mr. Buddy A. Ranganadhan takes notice on behalf of the Respondent No.1-Commission and Mr. Varun Pathak takes notice on behalf of Respondent No.2-MSEDCL.

The learned counsel for the distribution company seeks some time to get the instructions with regard to the compliance of the Judgment of this Tribunal dated 07.11.2012. Accordingly, the time is granted.

Post the matter on **16.04.2013.**

**(V.J. Talwar)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

**ts/rkt**